

Repealed by Act 36 of 1957.

THE CRIMINAL LAW AMENDMENT ACT, 1950

No. XIV OF 1950



सत्यमेव जयते

An Act further to amend the Criminal Law Amendment Ordinance, 1944.

[9th March, 1950]

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Criminal Law Amendment Act, 1950.

2. **Insertion of new section 9A in Ordinance XXXVIII of 1944.**—After section 9 of the Criminal Law Amendment Ordinance, 1944, the following section shall be inserted, namely:—

“9A. *Administration of attached property where Court ordering attachment has ceased to exercise jurisdiction in India.*—Where any property has been attached under this Ordinance by order of a district judge made before the 15th day of August, 1947, and such district judge has after that date ceased to exercise jurisdiction in the territories to which this Ordinance extends, that order of attachment shall be deemed to be an order made by the district judge within the local limits of whose jurisdiction the court taking cognizance of the scheduled offence is situate, and all functions of the district judge under this Ordinance in regard to the attached property shall be exercised by that district judge.”

3. **Repeal of Ordinance III of 1950.**—(1) The Criminal Law Amendment Ordinance, 1950 (III of 1950) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken in the exercise of any power conferred by or under the said Ordinance shall be deemed to have been done or taken in the exercise of the powers conferred by or under this Act, as if this Act were in force on the day on which such thing was done or action was taken.

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